

**(PHYSICAL HEARING)**

**Sunil Gupta Vs. CBI  
AND  
Tek Chandra Agrawal Vs. CBI**

**FIR/RC No. DAI-2018-A-0013  
Dated 04.04.2018**

**These are two separate applications, taken up earlier at the request of Ld. Counsel Sh. Rohit Gaur for the applicant(s), as he submits that he has to go for some urgent work.**

**15.09.2020 (At 1:25 PM)**

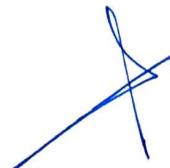
Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Rohit Gaur, Ld. Counsel for the applicants.

These are two separate application(s) moved u/S. 457 CrPC received on Court official E-mail, one on behalf of applicant Sunil Gupta for return of documents / articles seized by the officials of CBI inclusive of the cash amount of Rs. 4 Lakh and the other moved on behalf of applicant Tek Chandra Agrawal seeking release of his impounded bank accounts.

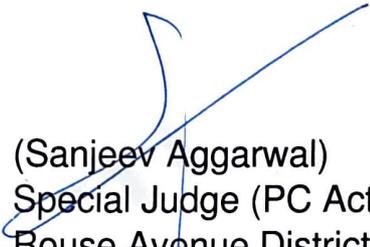
It is stated by Ld. Counsel for the applicants that copies of the said application(s) have already been supplied through electronic form to Ld. PP for CBI.

As prayed by Ld. PP for CBI as well as Ld. Counsel for the applicants, put up for reply and arguments on the above application(s) on 29.09.2020 through video conferencing.



The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/15.09.2020

**(PHYSICAL HEARING)**

**CBI Vs. M/s. Green Valley Plywood Ltd.  
CC No. 278/2019  
RC No. 6(E)/2015/BD1/CBI/BS&FC/ND**

**15.09.2020**

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Sheikh F. Kalia, Ld.Counsel for A-6.

Sh. Sewa Ram, Ld. Counsel for A-11.

Sh. Prem Chhetri, Ld. Counsel for A-12.

Accused Jagmohan Kejriwal (A-2) for self and for M/s. Green Valley Plywood Ltd. (A-1), Anju Kejriwal (A-3), Mukesh Sharma (A-4) for self and for M/s. Pine Decor Pvt, Ltd. (A-7) and M/s. Mam Chand Mahabir Prasad Pvt. Ltd. (A-8), Pramod Kumar Varshney (A-5) for self and for M/s. Vintage Decor Ltd. (A-9) and M/s. Green Valley Decor Pvt. Ltd. (A-10) and Ashok Kumar Raheja (A-12) are present on bail.

Accused Ramesh Chander Juneja (A-6) and Shukhdev Raj Khinchi (A-11) are absent.

The matter was proceeding at the stage of further proceedings / supply of documents by the IO.

Two separate applications for exemption from personal appearance have been moved on behalf of accused persons Ramesh Chander Juneja (A-6) and Shukhdev Raj Khinchi (A-11) through their respective Ld. Counsel(s) on whatsapp / E-mail to the Reader of this Court.



Heard. In view of submissions made and in the interest of justice, accused persons Ramesh Chander Juneja (A-6) and Shukhdev Raj Khinchi (A-11) are allowed to be exempted from their personal appearance(s) for today only.

Regarding the earlier application moved on behalf of A-6 u/S. 207 CrPC for supply of deficient documents, it is stated by Ld. PP for CBI that most of the documents have already been supplied, however, few documents could not be photocopied from the court photocopier machine.

Ld. PP for CBI seeks permission to get the said documents photocopied from the court record, as he submits that the said documents are of bigger size, which could not be copied from the photocopier machine kept in the court.

Heard. In case the documents are of such size, which cannot be photocopied from the court photocopier machine, then the Ahlmad along with the IO / Naib Court of CBI shall get the said deficient photocopies done from somewhere outside from a safe place and thereafter the said photocopies be supplied to the Ld. Counsel for A-6.

Regarding the request for marking of attendance by accused Ramesh Chander Juneja (A-6) once every month before the IO / CBI, it is stated that since the accused is ill, therefore, he is unable to mark his attendance (photocopies of medical documents enclosed with the application).

Heard. In view of submissions made and in the interest of justice the accused Ramesh Chander Juneja (A-6) is allowed to be exempted from marking his attendance with the IO / CBI for a period of three months from today. Thereafter, he will mark his



attendance regularly as specified in the bail order dated 11.03.2020.

Put up for scrutiny of documents / arguments on the point of charge(s) on **26.09.2020**.

IO be summoned for the NDOH.

The accused persons shall appear along with their Ld. Counsel(s) on the NDOH.

Reader / Ahlmad is directed to take proper measures for sanitation of the court room on the NDOH.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.

  
(Sanjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/15.09.2020